GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 269 TO BE ANSWERED ON 02ND DECEMBER, 2025

DISBURSEMENT OF CLAIMS TO HOSPITALS UNDER AB-PMJAY

269. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware of delays and discrepancies in the reimbursement of claims to private hospitals under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB-PMJAY);
- (b) if so, the total value of claims pending owed to empaneled hospitals under AB-PMJAY, State-wise and hospital type-wise, such as Government and private; and
- (c) whether Government is aware that private hospitals are increasingly backing out from AB -PMJAY over pending dues and if so, the steps taken to clear pending dues including amounts owed and paid to private hospitals, State-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (c): Under Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), settlement of claims is an ongoing process and claims are settled by respective State Health Agencies (SHAs). NHA has laid down guidelines for payment of claim to hospitals within 15 days of claims submission for the intra-state hospitals (hospitals located within State) and within 30 days in case of portability claims (hospitals located outside State).

The number of private hospitals empaneled under AB-PMJAY has been increasing each year as indicated in the table below:

Financial Year	Number of private hospitals empaneled
2019-20	4,399
2020-21	5,981
2021-22	7,512

2022-23	9,103
2023-24	12,018
2024-25	14,496
2025-26 (as on 31.10.2025)	15,378

Further, regular review meetings are organized to take stock of the progress with regards to the claims. Besides, capacity building activities are also organised for settlement of claims efficiently.
